

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:1501  
ANSWERED ON:15.07.2009  
CLEARANCE UNDER CRZ AND FCA  
Baal Thiru Thalikkottai Rajuthevar

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether Union Government has received any proposal from the State Government of Tamil Nadu for clearance under Coastal Regulation Zone and Forest Conservation Act;
- (b) if so, the details thereof;
- (c) whether clearance has been given to these projects;
- (d) if so, the details thereof;
- (e) if not, the reasons therefor; and
- (f) the time by which these projects are likely to be cleared?

**Answer**

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH):

- (a) to (e) The details of the proposals received from the State Government of Tamil Nadu for clearances under the Coastal Regulation Zone Notification, 1991 and the Forest (Conservation) Act, 1980, with their present status is annexed.
- (f) The Forest (Conservation) Act, 1980 stipulates a time limit of 60 days for conveying the decision on receipt of the complete documents.